GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1274 ANSWERED ON:30.11.2012 NCPCR

M.Thambidurai Dr. ;Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of various steps taken by the National Commission for Protection of Child Rights (NCPCR) during the last three years and the current year;
- (b) the number of offences that have been registered and disposed of by the NCPCR during the said period;
- (c) whether the Government is satisfied with the performance of the NCPCR;
- (d) if not, the reasons therefor; and
- (e) the steps taken/being taken by the Government to improve its performance?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a): The major steps taken by the National Commission for Protection of Child Rights (NCPCR) during the last three years and current year are at Annex. Details of various steps taken by the Commission are provided in the Annual Reports of the Commission for the respective years.
- (b): The Commissions for Protection of Child Rights Act, 2005 does not empower the NCPCR to register offences.
- (c) & (d): The Government is by and large satisfied with the performance of the NCPCR.
- (e): The Government reviews the activities of NCPCR and issues directions from time to time to improve the performance.